

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 101
(IB)-295(PB)/2020

IN THE MATTER OF:

M/s Super City Infratech Pvt. Ltd.
v.
Euphoria Sports City Pvt. Ltd.

.... Applicant/petitioner

..... Respondents

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 26.02.2020

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:-

For the Applicant : Mr. Shiva Kapur, Mr. Bhawani Singh, Advts.

ORDER

Learned counsel for the respondent accepts notice. A copy of the paper book shall be furnished to her during the course of the day. She undertakes to file vakalatnama within three days and reply be filed within ten days with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 24.03.2020.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

26.02.2020
Aarti Makker